

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4722
ANSWERED ON:07.08.2009
CONVERSION OF AGRICULTURE LAND
Mishra Shri Mahabal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of proposals received by the office of Chief Town Planners of various States included in NCR for conversion of Agriculture land to Non-agriculture Land, State-wise;
- (b) whether a number of such proposals have been rejected/are pending with the Chief Town Planners (CTP) particularly in Rajasthan; and
- (c) if so, the details thereof and reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (c): The National Capital Region (NCR) consists of 8 districts of Haryana, 5 districts of Uttar Pradesh and 1 district of Rajasthan apart from National Capital Territory of Delhi. Information received from Government of Rajasthan, Government of Haryana, Government of Uttar Pradesh and from Delhi Development Authority (DDA) in respect of NCT of Delhi is as under:-

RAJASTHAN:

The Chief Town Planner (NCR), Government of Rajasthan has informed that a total of 194 proposals have been received for conversion of Agricultural Land to Non-Agricultural Land from 1st April, 2008 to 31st July, 2009. All proposals received upto 15th July, 2009 have been considered. A total of 17 proposals have been rejected. The reasons for rejection are

- (i) proposed activity is not permissible at the proposed location as per Regional Plan-2021 (RP-2021)
- (ii) proposed activity is not permissible in agricultural zone within controlled/regulated area
- (iii) proposed sites falls in green buffer as per RP-2021
- (iv) proposed land use is not as per Master Plan in force and
- (v) requirement of building regulations is not fulfilled.

HARYANA:

Government of Haryana has informed that as per record in the Office of Director, Town and Country Planning, Haryana, from the year 1999 to till date a total of 3900 proposals/applications received under the provisions of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Act, 1963, out of which permissions have been granted in 1281 cases. A total of 2619 proposals for change of land use permissions are pending/rejected. A total of 1887 proposals/applications have been received under the provisions of the Haryana Development and Regulation of Urban Areas Act, 1975 and out of which permission has been granted to 650 cases. Total number of applications/ proposals rejected/ withdrawn/ returned/ pending are 1237. The pendency is due to

- (i) lack of clarity regarding ownership of the applied land
- (ii) non-rectification of observations conveyed to the applicants; and
- (iii) the matter being sub-judice in various courts etc.

NCT OF DELHI:

As per information received from DDA, they have not received any proposals for conversion of agricultural land to non-agricultural land.

UTTAR PRADESH:

Government of Uttar Pradesh has informed that 7.243 hectares of agricultural land have been converted into non-agricultural land in Ghaziabad District in the year 2001 for construction a Dental College and an Engineering College. 0.2262 hectares of agricultural land have been converted into non-agricultural land in Meerut District in the year 2002 for development of community facilities.